

Brent slumps below \$100/bbl

ARATHY SOMASEKHAR
Houston, July 12

GLOBAL BENCHMARK
BRENT crude tumbled to below \$100 a barrel on Tuesday due to a stronger dollar, demand-sapping COVID-19 curbs in top crude importer China and fears of a global economic slowdown.

Brent crude futures were down by \$7.62, or 7.1%, at \$99.48 a barrel by 11:04 am ET (1504 GMT). US West Texas Intermediate crude was down



\$7.69, or 7.3%, at \$96.42. "Crude trading under extreme pressure this AM as a defensive posture continues

with consumer sentiment still in a depressed mode along with a COVID re-surface in China," said Dennis Kissler, senior vice president for trading at BOK Financial, adding that a record dollar was triggering more selling liquidation.

The dollar index, which tracks the unit against a basket of six counterparts, earlier climbed to 108.56, its highest since October 2002. A stronger greenback usually weighs on oil prices as it makes the dollar-priced commodity more expensive for holders of other currencies.

Investors have been dumping petroleum-related derivatives at one of the fastest rates of the pandemic era as recession fears intensified. Hedge funds and other money managers sold the equivalent of 1.10 million barrels in the six most important petroleum-related futures and options contracts in the week to July 5. Fears of an economic downturn also pushed down the S&P 500 and the Nasdaq. —REUTERS

HFC loan portfolio seen growing 12%: Report

FE BUREAU
Mumbai, July 12

THE HOUSING FINANCE sector is poised for a higher growth in loan disbursements and improvement in asset quality during the current financial year. The loan portfolio of housing finance companies (HFC) is expected to grow by around 12% on year in the current financial year on steady growth in disbursements and improving real estate sector and macro-economic environment, CareEdge said in a report.



HFCs are gaining market share in the housing portfolio market as compared to banks due to a higher growth in loan disbursements. This trend is likely to continue going ahead, the ratings agency said. HFCs wit-

nessed a higher growth rate in loan disbursement compared to banks. HFCs posted a double-digit growth rate at 11% on year, surpassing the 7% growth rate reported by the banks. The growth in the HFC sector in FY22 was driven largely by the prime segment, which grew at 9% on year, an improvement of 100 bps compared to the previous year.

In the affordable HFC space, loan against property (LAP) drove the loan growth with the share of LAP increasing to 25% from 19% on year. Affordable HFCs

also benefitted from a smaller base due to moderation in growth during pandemic years and the underwriting of loans in the below-prime segment.

Going ahead, the profitability of HFCs is likely to come under pressure on account of rising interest rate scenario. Large HFCs have already started increasing lending rates in line with the increase in their borrowing costs. The full impact of the re-pricing will be visible in FY24 as a lot of resets may happen during the current year, the ratings agency said.

Jewar airport: Farmers demand enhanced compensation

DEEPA JAINANI
Lucknow, July 12

FOR THE 3,200 villagers of Ranhera, Dayantpur, Veerampur, Kureb, Karauli Bangar and Mundhera, the six villages that are to be acquired for the second phase of the greenfield Jewar International Airport, it's a choice between the devil and the deep sea.

While on the one hand they are looking forward for development to step into the region on the back of Asia's largest and the world's fourth-largest airport after completion, they are adamant on not parting with their lands until the administration gives in to their demands of adequate compensation and proper rehabilitation and resettlement benefits. These include four times compensation on enhanced circle rates for their lands and a proper resettlement policy.

The overall land requirement for the airport is estimated at 5,000 hectare. The first phase of the airport is expected to be completed by September 2024 and will have a capacity to cater to 12 million passengers per year. The second phase is due to be completed by

FY31 and will increase its capacity to 30 million passengers per year, while the third and fourth phases

are due to be finished by FY36 and FY40, respectively, further enhancing its capacity to 50 million and 70 million passengers, respectively.

The state government has already handed over 1,334 hectare in Jewar to the Yamuna International Airport Private Limited (YIAPL) — a 100% subsidiary of Zurich Airport International, which has been incorporated as a special purpose vehicle (SPV) to develop Jewar airport, last year.

According to the agreement, another 1,385 hectare is to be provided adjacent to the existing airport site for the second phase, which would facilitate the third runway and a maintenance, repair and overhaul (MRO) centre for aircrafts. Out of this 1,385 hectare of land, nearly 1,185 hectare is to be acquired from the farmers of these six villages.

As per district administration data, a total of 7,164 villagers are to be affected by the land acquisition, out of which, the consent of 5,014 is mandatory, as per the LARR which stipulates that at least 70% of the land owners must give their consent for a PPP project. However, as on July 6, only 1,814 residents had given their consent, while 3,200 disagreed to give their consent due to the land price.

"We have seen the condition, farmers of the six villages who had given their lands for the first phase, are living in. They fell for the promises of a better future and accepted the two-time compensation. Now, they have been relocated to a rehabilitation site, which does not have even the most basic facilities such as sanitation, electricity and water. They also did not get any of the jobs promised by the administration," said Pitam Singh, a farmer from Ranhera, adding that the farmers have now decided they would not give their consent until the administration agreed to their demands.

PRE-OFFER ADVERTISEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SICAGEN INDIA LIMITED

Registered Office: No. 88, SPIC House, 4th Floor, Mount Road, Guindy, Chennai-600032, Tamil Nadu.
Tel: +91 44 40754075 | Fax: +91 44 40754099 | Email: companysecretary@sicagen.com
Website: www.sicagen.com | Corporate Identification Number: L74900TN2004PLC053467

VOLUNTARY OPEN OFFER PURSUANT TO REGULATION 6 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI (SAST) REGULATIONS") FOR THE ACQUISITION OF UP TO 40,00,000 EQUITY SHARES REPRESENTING 10.11% OF THE FULLY DILUTED VOTING SHARE CAPITAL OF SICAGEN INDIA LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY AMI HOLDINGS PRIVATE LIMITED ("ACQUIRER") ("VOLUNTARY OPEN OFFER").

This Advertisement in accordance with Regulation 18(7) of the Takeover Regulations and Corrigendum to the Detailed Public Statement ("DPS") is to be read together with: (a) the Public Announcement dated April 29, 2022 ("PA"); (b) the Detailed Public Statement published on May 06, 2022 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Pratahkal (Marathi daily) Mumbai edition and Makkal Kural (Regional language newspaper (Tamil, Chennai) where the Registered Office of the Target Company is situated) ("DPS") (c) the Letter of Offer dated June 30, 2022 ("LOF") is being issued by Saffron Capital Advisors Private Limited, on behalf of the Acquirer in respect of the Open Offer ("Pre Offer Advertisement cum Corrigendum"). This pre-offer opening Public Announcement is being issued pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") and Corrigendum to the Detailed Public Statement pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR-III/OW/26387/1 dated June 28, 2022 ("Observation Letter"). Capitalized terms used but not defined in this Pre-Open Offer Advertisement cum Corrigendum shall have the same meaning as assigned to them in the LOF. This Pre-Open Offer Advertisement cum Corrigendum is being issued in all the newspapers in which the original DPS was published.

- Offer Price:** The Offer Price is ₹32/- (Rupees Thirty Two only) per equity share.
- Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on July 09, 2022 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The Letter of Offer with respect to the Open Offer ("LOF") dated June 30, 2022, was dispatched on July 07, 2022 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, June 30, 2022.
- Please note that a copy of LOF (which inter alia includes detailed instructions in relation to the procedure for acceptance and settlement of the offer shares under the Offer, as well as Form of Acceptance and SH-4 of the LOF) is also available on the website of Securities and Exchange Board of India (www.sebi.gov.in), Registrar to the Offer (www.cameoindia.com), Target Company (www.sicagen.com) and Manager to the Offer (www.saffronadvisor.com).
- In case of non-receipt/non-availability of the Form of Acceptance, a public shareholder may participate in the Offer: (i) by using Form of Acceptance obtained in the manner described above; or (ii) by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity shares held, client ID number, DP name, DP ID number, number of Equity shares tendered and other relevant documents as mentioned in LOF.
- Instructions to the Public Shareholders:**
 - In case of Equity Shares are held in physical form:** Public shareholders holding Equity Shares in physical form may participate in the Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in LOF.
 - In case of Equity Shares are held in dematerialised form:** Public shareholders holding Equity Shares in dematerialised form and desire to tender their Equity Shares in dematerialised form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in LOF.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on May 12, 2022. SEBI vide its letter no. SEBI/HO/CFD/DCR-III/OW/26387/1 dated June 28, 2022 ("Observation Letter"), issued its observation on the DLOF. These comments and other key changes (occurring after the date of the Public Announcement) have been incorporated in the LOF.
- Status of Statutory and Other Approvals:** As on date of the LOF and to the best of the knowledge of the Acquirer, there are no statutory or other approvals required for the purpose of implementing this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to receipt of such statutory approvals.
- Material Updates (from the date of the PA):** Following are the material updates post issuance of the Public Announcement dated April 29, 2022:
 - The Telephone number of the Acquirer is +91 44 22351024.
 - Clause 12 of Chapter III is replaced with the clause stating, "Assuming full acceptances in the Open Offer, the shareholding of the Promoter Group of the Target Company along with the Acquirer shall increase to 48.89% of the paid up capital of the Target Company. Therefore, the Target Company shall continue to comply with the MPS norms."
 - The key financial information of the Target Company is displayed on a consolidated basis.
 - The Registrar would be accepting the documents by Hand Delivery/ Registered Post/Speed Post/Courier at the following specified center:

Name and Address of the entities (registrar) to whom the shares should be sent including name of the contact person, telephone no., fax no. and email address etc.	Working days and timings	Mode of delivery
Cameo Corporate Services Limited "Subramanian Building", No. 1, Club House Road, Chennai - 600 002, Tamil Nadu, India; Tel No: +91 44 4002 0700 Fax No: +91 44 2846 0129; Email: investor@cameoindia.com Website: www.cameoindia.com SEBI Registration: INR000003753; Contact Person: Ms. Sreepriya, K	Any working day (i.e. Monday to Friday and not being a bank holiday) between 10:30 a.m. to 5:00 p.m	Hand Delivery/Registered Post/Speed Post/Courier

Major Activities	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
Public Announcement (PA)	Friday, April 29, 2022	Friday, 29 April, 2022
Publication of DPS in the newspapers	Monday, May 09, 2022	Friday, May 6, 2022
Filing of the draft letter of offer with SEBI	Tuesday, May 17, 2022	Thursday, May 12, 2022
Last date for a competitive bid	Tuesday, May 31, 2022	Monday, May 30, 2022
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, June 07, 2022	Tuesday, June 28, 2022
Identified Date*	Thursday, June 09, 2022	Thursday, June 30, 2022
Letter of Offer to be dispatched to Eligible Shareholders	Thursday, June 16, 2022	Thursday, July 07, 2022
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Tuesday, June 21, 2022	Tuesday, July 12, 2022
Last date for revising the Offer price/ number of shares	Wednesday, June 22, 2022	Wednesday, July 13, 2022
Date of publication of Offer Opening Public Announcement	Wednesday, June 22, 2022	Wednesday, July 13, 2022
Date of commencement of Tendering Period (Offer Opening Date)	Thursday, June 23, 2022	Thursday, July 14, 2022
Date of Expiry of Tendering Period (Offer Closing Date)	Wednesday, July 06, 2022	Wednesday, July 27, 2022
Last Date for completion of all requirements including payment of consideration	Wednesday, July 20, 2022	Thursday, August 11, 2022

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email. It is clarified that all the equity shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Note: The Original Timelines were indicative and were subject to the receipt of relevant approvals from various statutory regulatory authorities.

OTHER INFORMATION

- References to various dates as mentioned in PA/DPS/DLOF/LOF should be read as per revised activity schedule as mentioned above.
- The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged.
- The Acquirer accept full responsibility for the information contained in this Pre-Open Offer Advertisement cum Corrigendum and also for the obligations of the Acquirer as laid down in Takeover Regulations.
- The PA, DPS, DLOF, LOF, Pre-Open Offer Advertisement cum Corrigendum will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer (www.saffronadvisor.com).

SAFFRON energising ideas

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
605, 6th Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India;
Tel. No. : +91 22 49730394 | Fax No: NA
Email id: openoffers@saffronadvisor.com
Website: www.saffronadvisor.com
Investor grievance: investor grievance@saffronadvisor.com
SEBI Registration Number: INM 000011211 | Validity: Permanent
Contact Person: Mr. Gaurav Khandelwal/ Mr. Elton D'souza

CAMEO CORPORATE SERVICES LIMITED
"Subramanian Building", No. 1, Club House Road, Chennai - 600 002, Tamil Nadu, India;
Tel: +91 44 4002 0700
Fax: +91 44 2846 0129
Email: investor@cameoindia.com; Website: www.cameoindia.com;
SEBI Registration: INR000003753;
Contact Person: Ms. Sreepriya, K

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

ACQUIRER
Registered Office Address: No.88, SPIC House, Mount Road, Guindy, Chennai, Tamil Nadu, 600032.
Contact Person: E.N Rangaswami (Director)
Email Id: amiholdings2012@gmail.com

Sd/-
Place: Chennai, Tamil Nadu
Date: July 12, 2022

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.
Initial Public Offer of equity shares on the main board of Stock Exchanges in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended.

SIGNATURE GLOBAL
MAKING INDIA AFFORDABLE
AN ISO 9001:2015; 14001:2015; 45001:2018 CERTIFIED COMPANY

SIGNATUREGLOBAL (INDIA) LIMITED

PUBLIC ANNOUNCEMENT

Our Company was originally incorporated as a private limited company under the Companies Act, 1956, in the name of 'Ridisha Marketing Private Limited' and was granted a certificate of incorporation dated March 28, 2000 by the Registrar of Companies, National Capital Territory of Delhi and Haryana at New Delhi ("RoC"). The name of our Company was changed to 'Signatureglobal (India) Private Limited' pursuant to a special resolution passed by our Shareholders on January 6, 2014 and a fresh certificate of incorporation pursuant to change of name dated January 20, 2014 was issued by the RoC. Our Company was converted from a private limited company to a public limited company pursuant to a special resolution passed by our Shareholders on February 14, 2022, and the name of our Company was changed to 'Signatureglobal (India) Limited'. A fresh certificate of incorporation dated March 10, 2022 consequent upon change of name and upon conversion to a public limited company was granted by the RoC. For further details on the changes in the name of our Company, please see the section entitled "History and Certain Corporate Matters" on page 189 of the Draft Red Herring Prospectus dated July 12, 2022 ("DRHP").

Registered Office: 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi 110 001, India; Tel: +91 11 4928 1700
Corporate Office: Unit No.101, Ground Floor, Tower-A, Signature Tower South City-1, Gurugram, Haryana 122 001, India; Tel: +91 124 4398 011
Website: www.signatureglobal.in. Contact Person: Meghraj Bothra, Company Secretary and Compliance Officer. E-mail: cs@signatureglobal.in
Corporate Identity Number: U7100DL2000PLC104787

PROMOTERS OF OUR COMPANY: PRADEEP KUMAR AGGARWAL, LALIT KUMAR AGGARWAL, RAVI AGGARWAL, DEVENDER AGGARWAL, PRADEEP KUMAR AGGARWAL HUF, LALIT KUMAR AGGARWAL HUF, RAVI AGGARWAL HUF, DEVENDER AGGARWAL HUF AND SARVPRIYA SECURITIES PRIVATE LIMITED

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF SIGNATUREGLOBAL (INDIA) LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹10 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹10 PER EQUITY SHARE) AGGREGATING UP TO ₹10,00,000 MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹7,500.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹2,500.00 MILLION BY THE SELLING SHAREHOLDERS (AS DEFINED BELOW), COMPRISING UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹1,250.00 MILLION BY SARVPRIYA SECURITIES PRIVATE LIMITED ("PROMOTER SELLING SHAREHOLDER") AND UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹1,250.00 MILLION BY INTERNATIONAL FINANCE CORPORATION ("THE INVESTOR SELLING SHAREHOLDER") (THE PROMOTER SELLING SHAREHOLDER AND INVESTOR SELLING SHAREHOLDER TOGETHER REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF EQUITY SHARES IS ₹1 EACH. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER (HINDI BEING THE REGIONAL LANGUAGE OF THE NATIONAL CAPITAL TERRITORY OF DELHI AND HARYANA, WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days following such revision of the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the Book Running Lead Managers, may for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), other Designated Intermediaries and the Sponsor Bank(s), as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations"). The Offer is being made in accordance with Regulation 6(2) of the SEBI ICDR Regulations and through a book building process wherein not less than 75% of the Offer shall be allotted on a proportionate basis to Qualified Institutional Buyers ("QIBs", and such portion, the "QIB Portion"). Our Company may in consultation with Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), out of which at least one-third shall be reserved for allocation to domestic Mutual Funds only, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price, in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders other than Anchor Investors, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not more than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders, of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 10% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders, other than Anchor Investors, are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank account (including UPI ID in case of UPI Bidders) in which the corresponding Bid Amounts will be blocked by the SCSBs, or under the UPI Mechanism, as applicable to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, please see the section entitled "Offer Procedure" on page 518 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26 (2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of Equity Shares pursuant to the offer and has filed the DRHP with Securities and Exchange Board of India ("SEBI") on July 12, 2022 in relation to the Offer. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to public, for comments, if any, for a period of at least 21 days from the date of such filing, by hosting it on the website of SEBI at www.sebi.gov.in, website of the Stock Exchanges i.e. BSE at www.bseindia.com and NSE at www.nseindia.com and the websites of the Book Running Lead Managers ("BRLMs"), i.e., ICICI Securities Limited, Axis Capital Limited, Kotak Mahindra Capital Company Limited at www.icicisecurities.com, www.axiscapital.co.in and https://investmentbank.kotak.com, respectively. Our Company invites the public to give comments on the DRHP filed with SEBI with respect to disclosures made therein. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company, and/or to the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the offer on or before 5.00 p.m. on the 21st day from the aforementioned date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to the section entitled "Risk Factors" on page 29 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as they may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the Stock Exchanges. For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed for by them of our Company, please see "Capital Structure" on page 73 of the DRHP. The liability of the members of our Company is limited. For the details of the main objects of our Company as contained in our Memorandum of Association, see "History and Certain Corporate Matters" on page 189 of the DRHP.

BOOK RUNNING LEAD MANAGERS

ICICI Securities ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025 Maharashtra, India Tel: +91 22 6807 7100 E-mail: sgil ipo@icicisecurities.com Investor grievance e-mail: customercare@icicisecurities.com Website: www.icicisecurities.com Contact person: Sumit Singh	AXIS CAPITAL Axis Capital Limited 1 st Floor, C-2, Axis House Wadia International Centre P.B. Marg, Worli Mumbai 400 025, Maharashtra, India Tel: +91 22 4325 2183 E-mail: signature.ipo@axiscap.in Investor grievance e-mail: complaints@axiscap.in Website: www.axiscapital.co.in Contact person: Pavan Naik	kotak Investment Banking Kotak Mahindra Capital Company Limited 1 st Floor, 27 BKC, Plot No. 27 'G' Block, Bandra Kurla Complex Bandra (East), Mumbai 400 051 Maharashtra, India Tel: +91 22 4336 0000 E-mail: signatureglobal.ipo@kotak.com Investor: https://investmentbank.kotak.com Investor Grievance e-mail: kmcaddress@kotak.com Contact Person: Ganesh Rane	LINK Intime Link Intime India Private Limited C-101, 1 st Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083 Maharashtra, India Tel: +91 22 4918 6200 E-mail: signatureglobal.ipo@linkintime.co.in Investor grievance e-mail: signatureglobal.ipo@linkintime.co.in Website: www.linkintime.co.in Contact person: Shanti Gopalkrishnan
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All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For SIGNATUREGLOBAL (INDIA) LIMITED
On behalf of the Board of Directors
Sd/-
Meghraj Bothra
Company Secretary and Compliance Officer

Place: New Delhi
Date: July 12, 2022

SIGNATUREGLOBAL (INDIA) LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offering of its Equity Shares and has filed the DRHP with SEBI on July 12, 2022. The DRHP is available on the websites of SEBI, BSE and NSE at www.sebi.gov.in, www.bseindia.com and www.nseindia.com, respectively, and on the websites of the Book Running Lead Managers i.e. ICICI Securities Limited, Axis Capital Limited and Kotak Mahindra Capital Company Limited at www.icicisecurities.com, www.axiscapital.co.in and https://investmentbank.kotak.com respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" on page 29 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act, "Rule 144A") in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.